

1/2

Bail Application No. R-649/2020
State Vs. Amar Valmiki @ Babu
FIR No. 402/2017
U/s. 363/366/354/34 IPC
PS : Vasant Kunj (N)

04.05.2020

Proceedings conducted through Video Conferencing.

Present : Ld. APP for State, Mr. Mukul Kumar.
Ld. Counsel for applicant, Mr. Suraj Prakash.

Vide order no. 4518- 4608/D&SJ/NDD/2020 dated 15.04.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-77/RG/DHC/2020 dated 15.04.2020 and in continuation of the previous office order nos. 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 to combat the pandemic of COVID 19.

A letter dated 29.04.2020 was received from Superintendent Jail seeking clarifications qua which of the accused is to be released on interim bail, pursuant to the order dated 29.04.2020 passed by Ld. ASJ (Roaster Judge). The notice was issued to the counsel for the applicant to clarify the facts.

Heard. It has been submitted and clarified by the Ld. Counsel for the applicant that the application was moved on behalf of accused Amar Walmiki s/o Sh. Rambhul (r/o Sdhnapur PMJP, Mankhurd, Mumbai), and not for accused



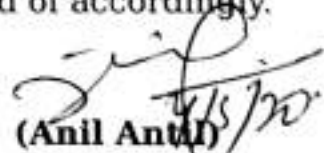
2/2

Amar @ Babu s/o Rampal.

It has also conceded by both the sides that the case of Amar Valmiki is also covered under the guidelines issued by the Hon'ble Supreme Court and Hon'ble High Court to De-congest the prisons and release the UTPs thereto, on the outbreak of pandemic COVID-19.

In the facts and circumstances, the order dated 29.04.2020 stands rectified and it is hereby directed that the applicant Amar @ Rambhul Walmiki s/o Rambhul Walmiki be released on interim bail for 45 days on furnishing of personal bond in the sum of Rs. 20,000/- to the satisfaction of Jail Superintendent. Other conditions shall remain the same.

Copy of the order be sent to the Jail Superintendent. Application stands disposed of accordingly.



(Anil Antil)

Roaster Judge

ASJ-04/NDD/PHC/New Delhi

04.05.2020



Mils Application No. 545/2020
State Vs. Satish Kumar
FIR No. 459/2018
U/s. 451/354IPC & 8 POCSO Act
PS : Vasant Kunj (S)

04.05.2020

Present : Ld. APP for State, Mr. Mukul Kumar.

Vide order no. 4518- 4608/D&SJ/NDD/2020 dated 15.04.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-77/RG/DHC/2020 dated 15.04.2020 and in continuation of the previous office order nos. 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 to combat the pandemic of COVID 19.

Notice be issued to the IO to file the present status of the accused/applicant.

Renotify on **08.05.2020** for consideration.


(Anil Anand)

Roaster Judge
ASJ-04/NDD/PHC/New Delhi
04.05.2020

18/5/20
Th. Anand
4/5

IN THE COURT OF SHRI ANIL ANTIL:ASJ 04, PHC, NEW DELHI

Bail Application no. 693/2020

FIR No. 115/14

PS Vasant Kunj (south)

u/s 302 IPC

State Vs. Surender

04.05.2020.

This is application seeking interim bail for the accused Surender.

Proceedings conducted through Video Conference.

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office orders to combat the pandemic of COVID 19.

Present: Sh.Mukul Kumar, Id. Addl. PP for State.

Ms Usha Sharma, learned counsel for applicant/accused appeared through **Video Conferencing.**

Sh. Yogesh Ahalmad in the court of Sh Praveen Singh, learned ASJ-03 present with court record.

Part heard.

During the proceedings, learned counsel for the applicant relied upon the medical documents of the mother of the applicant to seek interim bail for the accused, but on perusal, the documents does not seems to inspire confidence nor support the case of the applicant as pleaded therein.

At this stage, learned counsel seeks adjournment to



file X-ray report and other medical documents qua the ailment of the mother of the accused. It is also submitted by learned counsel that the regular matter is pending trial before the Court of Sh. Praveen Singh, Ld. ASJ-03, PHC, New Delhi who is on roster duty on 11.05.2020 and present application be listed before the said learned court for consideration.

As prayed, case is adjourned and learned counsel for the applicant/accused is directed to file additional medical documents on record on or before the next date of hearing.

The bail application be put up before the court of Sh. Praveen Singh, learned ASJ-03, PHC, New Delhi for consideration on **11.05.2020**, when the presiding officer is on duty roster.

In the meantime, IO is also directed to verify the medical documents from the concerned hospital and file the status report on next date.

Copy of order be sent to IO for necessary compliance.


(Anil Antil)
Roster Judge
ASJ-04/NDD/PHC/ND
04.05.2020.

12/5/20
Th. n/c.

**IN THE COURT OF SHRI ANIL ANTIL:ASJ 04, PHC, NEW
DELHI**

Bail Application no. 1056/2020

FIR No. 204/2016

PS Tilak Marg

u/s 420/419/467/468/471/120-B IPC

State Vs. Sushil Bansal

04.05.2020.

This is the application under Section 362 CrPC r/w Section 440 CrPC on behalf of the applicant accused Sushil Bansal, S/o Late Sh. Puran Chand Bansal for reduction of surety amount/correction of order dated 28.04.2020.

Proceedings conducted through Video Conference.

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office orders to combat the pandemic of COVID 19.

Present: Sh.Mukul Kumar, Id. Addl. PP for State.

Sh.Manish Kumar Saryal, learned counsel for applicant/accused appeared through **Video Conferencing.**

Heard and record perused.

In view of submissions made by learned counsel for both the parties, the Ld. APP and taking note of the hardship faced by the general public due to outbreak of pandemic COVID-19 and nationwide lockdown notified by the government pursuant thereto, in the interest of justice, the



surety amount of Rs. 50,000/- is reduced to Rs.20,000/-. The rest of the terms and conditions of bail order dated 28.04.2020 shall remain same.

The application is disposed off accordingly.

Incharge computer room is directed to inform about the orders to the learned counsel for the applicant/accused through electronic mode at the earliest.

Copy of order be sent to Jail Supdt and IO for necessary compliance and another copy of order be sent to court concerned for information.



(Anil Antil)

Roaster Judge
ASJ-04/NDD/PHC/ND
04.05.2020.

*Sample to Jail
Notice to be through
N/C*

State Vs. Jeetu
FIR No. 82/2020
U/s. 392/411/34 IPC
PS : Kishangarh

04.05.2020

Proceedings conducted through Video Conferencing.

Present : Ld. APP for State, Mr. Mukul Kumar.
Ld. Counsel for applicant, Mr. Shashak Jain.

Vide order no. 4518- 4608/D&SJ/NDD/2020 dated 15.04.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. R-77/RG/DHC/2020 dated 15.04.2020 and in continuation of the previous office order nos. 4243-4333/D&SJ/NDD/2020 dated 01.04.2020, 4407-4426/D&SJ/NDD/2020 dated 10.04.2020 to combat the pandemic of COVID 19.

Status report filed by the IO.

During the course of arguments on the query raised by the Court with regard to 20 previous involvement of the applicant of similar nature (as reflected in the status report), the Ld. Counsel for the applicant submitted that he was not aware of any such previous involvement of applicant, nor was he informed about the same by his family members, and therefore, he seeks permission to withdraw the present applicant.



Handwritten signature and date: 2/5/20

In view of the discussion above, the present bail application of accused/applicant Jeetu is disposed of as withdrawn. Copy of the same be sent to the Ld Counsel for the applicant as well as to the applicant through electronic modes.


(Anil Antil)

Roaster Judge

ASJ-04/NDD/PHC/New Delhi

04.05.2020

Jeetu Jeetu

IN THE COURT OF SHRI ANIL ANTIL:ASJ 04, PHC, NEW
DELHI

Bail Application no. 1056/2020
FIR No. 93/2016
PS EOW
u/s 406/420/409/120-B r/w 34 IPC
State Vs. Naresh Bhasin

04.05.2020.

Vide order no. 5111-5200/D&SJ/NDD/2020 dated 03.05.2020 of Ld. District & Sessions Judge, Patiala House Court, New Delhi District, New Delhi, the undersigned has been deputed for duty today in pursuance to the directions of Hon'ble High Court of Delhi vide order no. 159/RG/DHC/2020 dated 02.05.2020 and in continuation of the previous office orders to combat the pandemic of COVID 19.


Present: Sh.Mukul Kumar, Id. Addl. PP for State.

Sh. Vishal Gohri, Id counsel for the applicant/accused.

None has appeared on behalf of complainant to assist the court today.

Adjournment is prayed by learned counsel for applicant/accused submitting that arguing counsel Mr.Vinit Malhotra is not available today to address arguments on bail application.

At request application be taken up for consideration on 06.05.2020 and in the mean time notice be also issued to the complainant for next date of hearing to assist the Court. The complainant be also informed about the Cisco Webex facility (video conderencing) to address his submissions.


(Anil Antil)
Roaster Judge
ASJ-04/NDD/PHC/ND
04.05.2020.

